

MR. CHAIRMAN: Already the hon. Speaker ruled it out and he did not allow it. I cannot overrule the Speaker's ruling. Please sit down.

SHRI CHIRANJI LAL SHARMA: Courts are closed for the last six months demarcation of boundaries of new districts created by Haryana Government.

*(Interruptions)\**

MR. CHAIRMAN: Nothing will go on record.

- (ii) **Need to take steps to overcome power crisis in Andhra Pradesh**

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): The worsening power situation in Andhra Pradesh threatens to turn very serious. In fact by the end of the Eighth Plan the position will be worse. The Growth rate of installed capacity is 6.4 per cent while the demand will grow at the rate of 10 per cent. Consequently, peak power deficit, at the end of the Eight plan, will be 28 per cent. The development of industries in Visakhapatnam will suffer as will the growth in the Agriculture sector. It is therefore necessary that priority action be taken in setting up additional project like the Visakhapatnam Thermal Power Plant, by the Central Government under the NTPC to avoid the crisis looming in the Horizon.

- (iii) **Need to ensure regular supply of electricity in Delhi**

SHRI J.P. AGARWAL (Chandni Chowk): The power situation in Delhi appears to be grim, and has acquired proportions which require immediate consideration at the highest level. Many localities are already being denied regular supply. Also, the small industries have been crying for the improved supply. The past six months were considered to be lean months, because requirement of power is less during winter. If the situation has been bad even during this

period, future prospects are bleak. The previous Government had taken certain decisions and the power situation last year was better. I am sure that the Ministry of Energy will keep in constant touch with DESU and do whatever is necessary, so that people do not suffer because of power shortage in the Capital.

*[Translation]*

- (iv) **Need to convert metre-gauge railway line into broad-gauge between Manasi Junction and Forbesganj and also to lay new railway line in Saharsa district, Bihar for its development**

SHRI SURYA NARAYAN YADAV (Saharsa): Mr. Chairman, Sir, the district of Saharsa, besides being affected by floods, is a very backward area on account of which traffic remains completely disrupted there. In all the blocks of this district, there are neither any metalled roads nor village roads. As this area is situated on the Nepal—China border, the lack of communication facilities affects the security arrangements and the common people also have to face lot of difficulties in moving from one place to another. At the same time, Central Government and Bihar Government are spending Rs. 100 crores each annually on the flood-relief operations.

Therefore, I would like to demand from the Central Government to undertake the following works on priority basis:

- (1) The metre gauge railway lines between Manasi junction and Forbesganj and Saharsa to Purnia should be converted into broad gauge.
- (2) A new railway line should be laid between Nirmali Bazaar and Saraygarh Stations of Saharsa district. Arrangements should be made to start a train between Forbesganj bazaar and Virpur.

\*Not recorded.

I would like to inform you that a survey has already been conducted 15 years ago in connection with the new railway line proposed to be laid between Saharsa and Bihari-ganj but there has been no progress after that.

- (v) **Need to take steps for providing drinking water in various districts of Rajasthan**

SHRI GUMAN MAL LODHA (Pali): Mr. Chairman, Sir, there is a serious drinking water crisis in the desert areas of Western Rajasthan. Most of the villages of Jodhpur, Pali, Barmer, Jalore, Nagore etc. are affected by an acute shortage of water. At some places drinking water is supplied once in 3 or 4 days and even in the cities water is available only once in 2 days. Even this will become difficult in the coming three months. Due to the non-completion of the lift scheme of the Rajasthan Canal, the crisis of drinking water at Jodhpur city and in the adjoining areas has assumed alarming proportions. In spite of the Jawai dam in Pali district, water has to be fetched from Jodhpur. The Central Government should provide special financial assistance and ensure that the work of the lift canal is undertaken on war footing and drinking water is supplied to these areas from other sources as well at the earliest.

- (vi) **Need to enact legislation for prohibition of cow slaughter in the country**

SHRI CHHAVIRAM ARGAL (Morena): Mr. Chairman, Sir, kindly enact a legislation for prohibition of cow slaughter and fulfil the promise that you had made to the respected Vinobha Bhave ten years back. Thousands of people have laid down their lives for the cause of cow protection movement. It was initiated by Shri Dayanand Saraswati, Mahatma Gandhi, Bal Gangadhar Tilak and the people belonging to different religions i.e. Hindus, Muslims, Sikhs, Christians, Bodhs and Jains etc. were of the view that the family of cow contributes a lot to the

production of national wealth. Hence, the country should be protected against this loss and for that purpose, it is necessary to save the progeny of cow and as such cow slaughter should be prohibited.

[*English*]

MR. CHAIRMAN: Mr. Argal, whatever is the approved text, that alone will go on record. Apart from that, whatever you have read will not go on record.

[*Translation*]

- (vii) **Need to look into tardy implementation of self-employment and other employment oriented schemes in the country**

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Chairman, Sir, I would like to raise the following matter of urgent public importance in this House under rule 377.

Government of India has been operating two schemes all over the country, one is self-employment scheme to combat and reduce the magnitude of the problem of unemployment and the second one is being implemented through the district rural development agency for the upliftment of the people living below the poverty line. However, it is seen that the people for whom these schemes have been formulated have not been getting its benefit and they continue to live below the poverty line. In district Jahanabad, loans have been sanctioned to a number of people under self-employment scheme. But hardly even 2 per cent of them have not been able to set up their own industries for some or the other reasons.

Therefore, I would like to urge upon the Government to get an enquiry conducted in this regard through a Central team so as to find out the reasons responsible for such a situation and also to give another opportunity to these people under self-employment scheme to set up their own industries.